

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **01.04.2021** at **2.00 PM**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : CP/21/CHE/2021
NAME OF PETITIONER : Resolve Asset Resolution Company Pvt. Ltd.
NAME OF RESPONDENT : Roc, Coimbatore
SECTION : Sec 252 Of CA 2013

ORDER

The Petitioner is being represented by Mr. T.S. Lakshmi Venkataraman, FCA, Practicing Chartered Accountant through video conferencing platform.

Learned A.R. for Petitioner represents that notice to the RoC has been duly given. However, none is present for RoC. In the circumstances, the RoC is directed to file its report before this Tribunal within a period of three weeks from today.

In the meanwhile, the Petitioner is also directed to furnish a copy of the Petition along with the annexures to the jurisdictional income tax office having jurisdiction over the Company which has been struck off. While issuing notice clearly to mention the PAN number of the Company which has been struck off.

Upon receipt of the communication from the Petitioner, the Income Tax Department is directed to file its observation, if any, within a period of two weeks thereafter.

Post this matter on **05.05.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)

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